

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
44/241-242/PB/2020

IN THE MATTER OF:

Ashish Kumar ... Applicant/Petitioner
Vs
M/s. Roadgods Autogear Pvt Ltd. ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 09.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Jayant Tripathi, Mr. Sumit Rajput, Advs.
For Respondent : Mr. Varun Sharma, Advocate

ORDER

Ld. Counsel for the parties appeared.

Ld. Counsel Mr. Varun Sharma, for the Respondent is directed to file the reply before the next date of hearing with an advance copy served on the petitioner's counsel.

On completion of pleadings and filing of hard copies, the matter will be taken up for hearing **on 15.06.2023.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)